

SHRI MURASOLI MARAN: That means he has not laid it on the Table of the House. He has to come back.

THE DEPUTY CHAIRMAN: He has laid it. I have allowed him to lay it. I have allowed him with my discretion to allow it, (*Interruptions*). Later he will come back and share with the House the reasons why there was a delay. I am giving this assurance. At least listen to the Chair sometimes. (*Interruptions*)

**I. Valuation Report (1989-90) of the Life Insurance Corporation of India.**

**II. Notification of the Ministry of Finance (Deptt. of Economic Affairs) publishing the amendment relating to Deposit Scheme for Retiring Employees of Public Sector Companies.**

**III. Notification of the Ministry of Finance (Department of Economic Affairs) publishing the National Saving Scheme (Amendment) Rules, 1991.**

**IV. Notification of the Ministry of Finance (Department of Revenue) and related papers.** . . .

5. THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Twentieth Valuation Report of the Life Insurance Corporation of India, for the year 1989-90, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT—102/91].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. 15/10 91-NS-II, dated the 22nd April, 1991, and Notification No. 2/19/89-NS-II, dated the 23rd April, 1991, publishing the amendments relating to Deposit Scheme for Retiring Em- (Placed in Library. See No. LT—191) [Placed in Library. See No. LT—101/91]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification G.S.R. No. 253(E), dated the 2nd May, 1991, publishing the National Saving Scheme (Amendment) Rules, 1991, under Sub-section (3) of section 15 of the Government Saving Banks Act, 1873. [Placed in Library. See No. LT—100/91]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Section 41 of the Finance Act, 1979 together with explanatory memoranda thereon:—

(1) G.S.R. No. 1001(E), dated the 26th December, 1990 exempting H.E. Mr. Habib Boulares, Minister of Foreign Affairs of Tunisia and three members of the delegation on their visit of India from 27th to 29th December, 1990, from the payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(2) G.S.R. No. 82(E), dated the 19th February, 1991 exempting H. E. Mr. Gerand Collins and five members of the delegation on their visit to India from 20th to 25th February, 1991, from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(3) G.S.R. No. 87(E) dated the 22nd February, 1991 exempting H.E. Mr. Mohammed Ebrahim Massoud, Minister of State & Member of the Cabinet (a special Envoy of the kind Fahd of Saudi Arabia) and four members of the delegation on their visit to India from 24th to 25th February, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(4) G.S.R. No. 94(E) dated the 28th February, 1991 exempting H.E. Dr. Richard Von Weizsaecker, President of Republic of Germany, Mrs. Mari-

anne Von Weizsaecker and thirty eighth members of the delegation on their visit to India from 28th February to 6th March, 1991 from payment of foreign travel tax leviable in respect of their international journey to any place outside India.

(5) G.S.R. No. 95(E) dated the 28th February, 1991 exempting H.E. Mr. Hans Dietrich Genscher, Minister for Foreign Affairs of the Federal Republic of Germany, Mrs. Genscher and Sixteen members of the delegation on their visit to India from 28th February, 1991 to 2nd March, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(6) G.S.R. No. 149(E) dated the 18th March, 1991 exempting H.E. Dr. Abdul Rehman-Bin Ibrahim Al-Awadi, Minister of State of Kuwait (a special envoy of the Emir of Kuwait) and four members of the delegation on their visit to India from 17th to 19th March, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(7) G.S.R. No. 183(E) dated the 26th March, 1991 exempting H.E. Mr. Nizar Hamdoon, Permanent Under Secretary, and special Envoy of the President of the Republic of Iraq and one Alide on their visit to India from 28th to 29th March, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(8) G.S.R. No. 198(E) dated the 2nd April, 1991 exempting His Excellency Mr. Shahryar Khan, Foreign Secretary of Pakistan and four members of the delegation on their visit to India from 4th to 7th April, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(9) G.S.R. No. 199(E) dated the 2nd April, 1991 exempting Lt. Gen. Shamim Alam Khan, Chief of General Staff, Pakistan and six members of the delegation on their visit to India from 31st March, 1991 to 4th April, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(10) G.S.R. No. 211(E) dated the 9th April, 1991 exempting H.E. Mr. Arpad Goncz and President of Republic of Hungary, Madame Arpand Goncz and Twenty six members of the delegation on their visit to India from 10th to 15th April, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(12) G.S.R. No. 248(E) dated the 1st May, 1991 exempting Mr. Li Jong Ok, Vice President of the DPR of Korea and nine members of the delegation on their visit to India from 7th to 11th May, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(12) G.S.R. No. 249(E) dated the 1st May, 1991 exempting H.E. Mr. Shin-yog Lho, Special Envoy of the President of Republic of South Korea and his wife on their visit to India from 30th April, 1991 to 4th May, 1991 from payment of foreign travel tax leviable, thereon in respect of their international journey to any place outside India. [Placed in Library See No. LT-28/91]

श्री सुरेश पचौरी (मध्य प्रदेश) :  
मैडम ... (व्यवधान) पाक सरकार ने भारतीय महिलाओं की ट्रॉजिट फसिलीटी विद्वद्धार कर ली है। इस संबंध में भारत सरकार को अपनी तरफ से आवाजकशन देना चाहिए पाकिस्तान सरकार को और इस संबंध में मंत्री जी को भी सदन में स्टेटमेंट देना चाहिए।

THE DEPUTY CHAIRMAN: If you want to raise this issue, please come with a special mention. I will permit it. Let us now go ahead with the list. Special mentions. Shrimati Bijoya Chakravarty.

# RE. SAFETY OF SHRI DORAISWAMY, IOC OFFICIAL

श्री सैयद सिद्दिके रज़ी (उत्तर प्रदेश) : महोदय, श्री एन जी.सी. के सिलियर आफिसर मि० दुरैस्वामी मिलिटेंट्स के कब्जे में हैं। उनकी काफी दिनों से इस समस्या का समाधान करना पड़ रहा है। दुरैस्वामी की खरियत क्या है, उनकी स्थिति क्या है, इससे उनके परिवार वाले व देश के सारे लोग उनके बारे में चिंतित हैं। सरकार इस संबंध में मिलिटेंट्स से क्या बातचीत कर रही है और मिलिटेंट्स का क्या रिएक्शन है? दुरैस्वामी जी कब तक छोड़े जायेंगे? किस आशावदी स्थिति से सरकार गुजर रही है, बातचीत में कोई अवरोध तो नहीं है और वे कितनी जल्दी रिलीज कर दिये जायेंगे, इस और में सरकार का ध्यान दिलाते हुए गृह मंत्री जी से चाहूंगा कि वे कृपया हमारी शंकाओं का समाधान करें और हमें बताएं कि मि० दुरैस्वामी की इस समय क्या स्थिति है क्योंकि वे काफी दिनों से टैरोगिस्ट और मिलिटेंट्स के कब्जे में हैं ... (व्यवधान)

SHRI SURESH KALMADI (Maharashtra): The Government must come forward with a statement. So many days have elapsed.

श्री सैयद सिद्दिके रज़ी : इस मिलिटेंट्स में मैं गृह मंत्री जी से चाहूंगा कि वे कृपया बताने का कष्ट करें कि मि० दुरैस्वामी की स्थिति क्या है, आखिर वह कहाँ हैं? वह सेफ भी हैं या नहीं? माननीय गृह मंत्री की ओर से सदन में एक वक्तव्य इस संबंध में आना चाहिए। यह किसी की जान का सवाल है, उसकी सुरक्षा और सेफ्टी का सवाल है, उसके परिवार से लगे हुए लोगों के जज्बात का सवाल है। इस चीज से देश के लोग काफी तंग आ चुके हैं। आसाम के अंदर क्या हो रहा है? किस प्रकार से आज वहाँ कितने लोग अपहृत किए जा चुके हैं उनको भी मिलिटेंट्स किस तरह से अपने पास रखे हुए हैं ... (व्यवधान)

मैं चाहूंगा कि कृपया गृह मंत्री जी हमें इसके ऊपर यह तो आश्वस्त करें कि दुरैस्वामी जी खरियत से हैं, कथल से हैं, और उनके जीवन को कोई खतरा तो नहीं है? इस संबंध में सरकार मिलिटेंट्स से क्या बातचीत कर रही है?

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): What is the condition of Mr. Doraiswamy? We want to know that. It is a very important matter. The family of Mr. Doraiswamy should also be informed. Madam, I request, through you, the Home Minister to make a statement on this matter.

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदय, यह बहुत गंभीर मामला है और आज तक सरकार की तरफ से कोई बयान इतनी बड़ी घटना के बाद नहीं आया है ... (व्यवधान) देश में किस तरह से आतंकवाद बढ़ रहा है ... (व्यवधान) इस और सरकार का ध्यान दिलाना जरूरी है और गृह मंत्री जी सदन में मौजूद हैं इस संबंध में एक बयान आना चाहिए ... (व्यवधान) यह आतंकवाद किस तरह से बढ़ रहा है ... (व्यवधान)

उपसभापति : मंत्री जी खड़े हैं, आप कृपया तथरीफ रखिए। अपना स्थान ग्रहण कीजिए, जवाब देने का मौका दीजिए।

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I quite appreciate the anxiety of hon. Members that Doraiswamy of the IOC has been with the kidnappers for some time. My only request to all the hon. Members will be, kindly do not create a situation wherein the kidnappers may get a feeling that now the Government is being pressurised. The negotiations are at the final stage. Unfortunately you have raised the question only at a time when the negotiations are at the final stage. In the House if you have to pressurise me like this, I do not know whether it is going to have any adverse effect. (Interruptions).